

State Vs Ajay  
FIR no.35/2020  
PS Sonia Vihar

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.K.P.Singh, Ld.Counsel for accused Ajay/applicant.

Arguments in the matter were heard in detail. However, it is already 5.00 p.m. , no time left.

Now, put up for orders on 22.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Adil  
FIR no.119/2020  
U/s 147/148/149/302/34 IPC  
PS Khajuri Khas

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Arif Liyakat, Ld.Counsel for accused Adil/applicant.

The report in the matter has not been received. SHO, PS Khajuri Khas is directed to ensure that the report in the matter is duly filed.

Now, renotify this application for further consideration on 22.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/KKD/20.06.2020

State Vs Shahrukh Malik  
FIR no.134/20  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.A.A.Khan, Ld.Counsel for accused Shahrukh  
Malik/applicant.

It is already 5.00 p.m. At the time of dictating the order, it  
was found that certain clarifications are required in the matter.

Put up for clarifications/further arguments on 22.06.2020.



(VINOD MADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Faisal Farooq  
FIR no.134/20  
U/s 147/148/149/307/395/436/455/201/114/505/153A/120B/34 IPC and  
25/27 Arms Act  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.R.K.Kochar, Sh.Gaurav Kochar and Sh.Gaurav  
Vashisht, Ld.Counsels for accused Faisal  
Farooq/applicant.

Arguments in the matter were heard at length on 17.06.2020 and 19.06.2020 and the matter was kept for further arguments, if any.

None of the parties has advanced any further arguments. It is already 4.00 p.m.

I propose to dispose of the bail application of the applicant which has been pending since 11.06.2020.

This is admittedly the 4<sup>th</sup> bail application of the applicant after his arrest on 08.03.2020. Further, admittedly the first three bail applications were filed prior to filing of chargesheet in the matter. Electronic copy of the chargesheet was forwarded by Ld.Counsel for applicant to this court as well as to the prosecution. The Ld.Counsel for the applicant has very vehemently argued that sections 307/395/436/455 IPC can not be invoked against the applicant as there is no material on record about the physical presence of the applicant at



the scene of occurrence at the time of riots. It is further argued that there is a considerable delay (11 days) in registration of FIR in the matter which is unexplained and points out towards concoction of the false implication of the applicant in the matter. It is further argued that the applicant himself is a victim of riots as property of his two schools I.e.Rajdhani Public School (FIR no.134/20, PS Dayalpur) and Victoria Public School (FIR no.71/20, PS Dayalpur) was severely damaged in the riots.

Per Contra, the IO of the case categorically argued that the presence of the accused at the crime scene is duly proved through the statements of four eye witnesses, namely, Roop Singh, Geeta, Manoj and Ashok Kumar. It is argued on behalf of the State that PW Roop Singh was targeted and shots were fired at him. On 11.03.2020, lot of offensive material in the form of empty cartridges, stones, one large iron catapult (gulel) were recovered from the roof of Rajdhani Public School. It is further argued that the applicant had deliberately facilitated the entry of rioters from the main gate of Rajdhani Public School, to cause damage to DRP Convent Secondary School. It is further argued that there is evidence that the applicant is in contact with members of Popular front of India, Pinjratob Group Joint Coordination Committee of Jamia Milia Islamia University through intermediaries. The applicant is stated to be an influential person and his bail has been opposed.

I have given my thoughtful consideration to the arguments advanced at bar on behalf of both the sides.

A handwritten signature in black ink, appearing to be 'W. J. S.', is written in the bottom right corner of the page.

I have gone through the chargesheet and the statements of witnesses recorded in the matter. It is a matter of record that the riots at the scene of occurrence took place on 24.02.2020 at around 3.00 p.m. The matter was reported to the police through written representation by Sh.Yatender Sharma, Manager of DRP Public School wherein general allegations of damage to the school property was reported and none was named in the complaint. FIR in the matter was recorded on the basis of aforesaid statement. It is an admitted position on record that adjoining to DRP Public School, there is Rajdhani Public School of which the applicant is stated to be the Manager. The riots also took place in Rajdhani Public School. A number of CCTV cameras were lying installed at Rajdhani Public School. It is the experience of this court that in many cases of PS Dayalpur, the CCTV footage recovered from the cameras installed at Rajdhani Public School has assisted the police in nabbing the rioters.

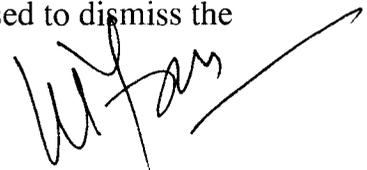
It is a matter of record that the applicant also kept on calling the police to report about damage to his school (Rajdhani Public School) from 24.02.2020, but FIR in his case was not recorded and the same was ultimately recorded on 05.03.2020 being FIR no.134/20 of PS Dayalpur. It is also an admitted position on record that the property of another school of the applicant namely, Victoria Public School was also thoroughly damaged by the rioters of which FIR no.71/20 of PS Dayalpur is lying registered.

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In order to appreciate the contention of the Ld.Counsel for applicant that the applicant was not present at the time of occurrence, I have gone through the statements of PWs Roop Singh, Geeta, Manoj and Ashok Kumar and have also gone through the statement recorded u/s 164 Cr.PC of PW Roop Singh. Admittedly, in none of the CCTV footages, the presence of applicant is there. If it is prima-facie noticeable that accused was not present at the scene of occurrence then naturally, the evidence against him in respect of sections 397/395/436/455 IPC will fall short.

First statement of PW Roop Singh was recorded probably on 08.03.2020 (page 292 of chargesheet) wherein he claimed to have seen the applicant at about 1.30 p.m. in front of the gate of Rajdhani Public School. He further claimed to have heard him asking the guard of the school to permit Muslim persons inside the school. Later on, his statement u/s 164 Cr.PC was recorded by the Ld.MM on 11.03.2020 wherein he did not say a word about he having seen the applicant at the scene of occurrence or having heard stating anything to the guard of the school (page 207-209 of chargesheet).

To cover up the deficiency in aforesaid statement, the IO recorded supplementary statement of PW Roop Singh on the same day wherein this witness claimed that he got frightened before the Ld.MM because of which he could not state anything about the applicant. Later on, the IO of the case moved an application before the court for recording the supplementary statement u/s 164 Cr.PC of this witness. The Ld.Magistrate vide order dt.15.05.2020 was pleased to dismiss the

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said application on the ground that the IO can not be permitted to make improvement in the statement of the witness. From the aforesaid, it is clearly apparent that there are contradictions in the various statements of this witness about applicant. In any case, the law is fairly clear that the statement of the witness recorded u/s 164 Cr.PC has precedence over his statement recorded u/s 161 Cr.PC. In this regard, reliance can be had upon to the following judgments:

- (1) *State vs Dr.Gajraj Singh 2017 (1) JCC 511*
- (2) *Mohd.Juyal vs State 2014(3) JCC 1867*
- (3) *Balbir Singh vs State decided on 25.03.2014 in bail application no.2394/13*
- (4) *Basanti vs State 2014 (3) JCC (2069)*
- (5) *Bhupender Singh Verma vs State 2019(3) JCC 2027*

Another witness, namely, Geeta also did not say a word about she having seen the applicant at the spot. Her statement was recorded on 24.04.2020 (page 320 of chargesheet). Incidentally, she is the wife of PW Roop Singh. Similarly, PW Manoj who was admittedly the guard at the school of applicant has merely stated that the applicant had come to the school at the main gate and had spoken to some of the persons outside the school and had left the scene of occurrence at about 1.30 p.m. whereas the riots took place at around 3.00 p.m.

Another PW Ashok Kumar has stated that at about 1.30 to 2.00 p.m. he had seen the applicant on his motorcycle in front of his



school and he had said something to Manoj which was regarding permitting Muslim persons to enter the school.

From the aforesaid statements, it is prima-facie not established that the applicant was present at the spot at the time of incident. It is an admitted position that several CCTV cameras were lying installed at Rajdhani Public School at various places, the footages whereof have been thoroughly scrutinized by the Investigating Agency but the presence of the applicant therein is not there. If the applicant was not present at the scene of occurrence then his involvement in the offences u/s 307/395/436/455 IPC can not be made out.

IO has categorically admitted that the applicant has not been involved in any other case till date. It is also admitted position that the applicant has a number of schools in North East part of Delhi which he has been running for last about 18 years and till date there has not been any complaint against him.

It is also an admitted position on record that till date there has not been any FIR against the applicant with Enforcement Department about he having acquired properties worth several crores. The chargesheet is brefet of material showing the links of the applicant with PFI, Pinjratob group and Muslim clerics. Reference in this regard can be had at page no.46, 47 & 48 of the chargesheet. The applicant is stated to have mobile conversations with one lady, namely, Kenat Surfraz who is stated to be having links with Saiful Islam Law Faculty whereas she is infact reporter with Hindustan Times. Similarly, the applicant is stated to have talks with Sh.A.K.Ansari, Harun Ali, Hazi



Yunus and Sem Ahmed. Sh.A.K.Ansari is stated to be an advocate whereas Sh.Hazi Yunus is the local MLA whose children study in Rajdhani Public School and Sem Ahmed is stated to be the first cousin of the applicant. Admittedly, the IO has not collected the call detail record of the above named persons. Except bald allegation, there is no material to substantiate that the applicant had conversated with the aforesaid persons in relation to communal riots. When the IO was confronted in this regard then he stated that further investigation on the aspect of terror funding is under way. Be that as it may, in the chargesheet there is hardly any material to substantiate the allegation of terror funding against the applicant.

I have gone through the CDR of two mobile phones seized from the applicant. It is clearly evident that the applicant had himself made as many as 6 calls on 24.02.2020 to the police about damage to his school but the IO did not collect the PCR forms of the said calls.

In the end, the IO argued that a huge gulel was found installed at the roof of Rajdhani Public School through which miscreants had thrown petrol bombs at the school of complainant. A perusal of the record reveals that the said big gulel was found on 11.03.2020 I.e more than 16 days after the incident. In any case, once the presence of the applicant is not getting established at the spot then even if any material is found at the roof of the school of the applicant, the same can not be attributed to him.

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Considering the facts and circumstances of the case in totality, I am prima facie satisfied that the applicant has made out a good case for grant of bail in the matter particularly on account of the fact that the investigation in the matter is complete. He has no previous involvement in his name and the trial in the matter is going to take long time. The applicant is accordingly, admitted on bail subject to following conditions:

- (a) The applicant shall furnish a personal bond in the sum of Rs.50,000/- alongwith 2 sureties of the like amount from blood relatives, to the satisfaction of the CMM/Duty Metropolitan Magistrate.
- (b) The applicant shall not leave the National Capital Region (NCR) without permission of the court and shall ordinarily reside in his place of residence as per prison records.
- (c) The applicant shall present himself on every alternate Wednesday between 11 a.m to 11.30 a.m before the IO, and in case the IO is no longer in service or is otherwise unavailable, then to the SHO PS Dayalpur for making his presence. It is made clear that the applicant shall not be kept waiting for longer than an hour at the PS.
- (d) The applicant shall furnish to the IO/SHO a cellphone number on which the applicant may be contacted and shall ensure that the number is kept active and switched on at all times.
- (e) If the applicant has a passport, he shall surrender the same to the CMM/Duty Metropolitan Magistrate.
- (f) The applicant shall neither contact nor visit nor threaten nor offer any inducement to the first informant/complainant or any of the

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State Vs Badruddin  
FIR no.10/2020  
U/s 363 IPC  
PS Shastri Park

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State with IO SI  
Parvesh.  
Sh.M.A.Ashraf, Ld.Counsel for complainant.  
Sh.M.S.Khan, Ld.Counsel for accused  
Badruddin/applicant.

This is the second application for bail filed on behalf of accused/applicant. The earlier bail application of the applicant was dismissed on 18.05.2020.

I have perused the report filed by the IO in the matter and I have also heard the arguments of both the parties at length.

It is an admitted position on record that in her statement recorded u/s 164 Cr.PC, the prosecutrix has supported the applicant and not the prosecution. In as much as she has admitted that she had gone with the applicant of her own free will and had performed marriage with him as per muslim rites. It is also an admitted position on record that the age of the prosecutrix is about 17 ½ years. Therefore, she was of the age of discretion. As far as the marriage of the applicant with the prosecutrix is concerned, the validity thereof can not be questioned in criminal proceedings. The applicant has been running in JC since 02.05.2020.



Considering the facts and circumstances of the case in totality, the applicant is admitted to bail on his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the condition that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Sagar Kumar  
FIR no.36/2020  
U/s 143/147/149/435/436/427/34 IPC and 3 PDPP Act  
PS Sonia Vihar

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Shailender Singh,Ld.Counsel for accused Sagar  
Kumar/applicant.

Ld.Counsel for applicant submits that the applicant has been in J/C since 06.03.2020. The investigation in this matter is complete and the chargesheet has been filed on 03.06.2020. It is further argued that applicant has no previous involvement in his name and he is no more required for custodial interrogation.

Per contra, Ld.Addl.PP has argued that the applicant has been identified in the matter by Ct.Sandeep.

Considering the facts and circumstances of the case and the fact that applicant has no previous involvement in his name and the investigation in the matter is complete, the applicant is admitted to bail on his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the condition that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will



also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Amit Kumar  
FIR no.121/2020  
U/s 147/148/149/435/436/34 IPC and 3 /4 PDPP Act  
PS Khajuri Khas

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh. Abbas Khan, Ld.Counsel for accused Amit  
Kumar/applicant.

The report in the matter has been filed.

I have given my thoughtful consideration to the arguments advanced at bar by both the parties.

Ld.Counsel for applicant has very vehemently argued that the applicant has been running in custody since 26.02.2020. The investigation in the matter is complete. The applicant is not required for further custodial interrogation. It is further argued that the applicant has no previous involvement in his name and he was arrested in the matter on the basis of disclosure statement of co-accused.

In the entire report, the IO has not been able to satisfy as to how the applicant has been identified in the matter as there appears to be no electronic evidence against him.

Considering the facts and circumstances of the case in totality, the applicant is admitted to bail on his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the condition that the applicant shall continue to join the investigation, shall



not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Mohd.Anwar  
FIR no.130/20  
U/s 147/148/149/427/436 IPC  
PS Dayalpur

20.06.2020

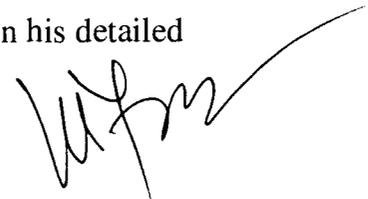
***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Zafruddin Zafar, Ld.Counsel for accused  
Mohd.Anwar/applicant.

Ld.Counsel for applicant has argued that the applicant has already been released on bail in case FIR no.111/20 and 112/20 of PS Dayalpur. It is further stated that in this case, co-accused Firoz who was also accused in case FIR no.105/20, PS Dayalpur has already been granted bail. Accused has been running in JC since 03.04.2020.

Per contra, Ld.Addl.PP and IO have strongly opposed the bail application and stated that accused was part of mob who were involved in riots, stone pelting and destruction of public property alongwith other co-accused persons.

Ld.Counsel for accused has stated that all the FIRs pertaining to riots against accused reflects similar facts and circumstances and the Hon'ble High Court of Delhi vide order dt.29.05.2020 has already granted bail to the accused Firoz Khan in connected FIR no.105/20, PS Dayalpur in bail application no.945/20 and facts of this case are not different from the facts of case before the Hon'ble High Court of Delhi which have already been discussed in detail by Hon'ble Mr.Justice Anup Jairam Bhambani in his detailed



judgment dt.29.05.2020.

Reply filed by the IO in this case perused. The judgment of the Hon'ble High Court of Delhi also perused.

Keeping in view the fact that the circumstances of the present case falls squarely within purview of judgment of the Hon'ble High Court of Delhi and also keeping in view the fact that accused is not required for any further interrogation by the police, the bail application stands allowed and accused is directed to be released from JC in this case, if not required in any other case, on furnishing of the personal bond alongwith one surety bond in the sum of Rs.20,000/- each, subject to the satisfaction of the Superintendent Jail concerned and subject to the conditions that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Hashim  
FIR no.187/19  
U/s 147/148/149/427/436/392/34 IPC  
PS Khajuri Khas

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Akshita Raina, Ld.Counsel for accused  
Hashim/applicant.

Ld.Counsel for applicant submits that co-accused Shamsher has already been admitted on bail in the matter on 03.06.2020.

The accused has been connected with this case after having been identified by two witnesses namely the complainant and one Ct.Amit in the PS. There is no other evidence besides this against the accused connecting him with the present case.

Considering the nature of evidence which has been collected against the accused, I am admitting the accused to bail on his furnishing a personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the conditions that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will also install Arogya Setu App thereupon.



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A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.

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(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Kuldeep  
FIR no.35/2020  
U/s 143/147/149/435/34 IPC  
PS Sonia Vihar

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Shailender Singh, Ld.Counsel for accused  
Kuldeep/applicant.

Ld.Counsel for applicant has argued that the applicant has been running in JC since 31.03.2020. It is further argued that applicant has no previous involvement in his name and he is no more required for custodial interrogation. It is further submitted that co-accused Rohit Saxena has been granted bail on 16.05.2020 and co-accused Ashutosh has been granted bail on 10.06.2020. The bail of the applicant is being sought on the ground of parity.

Considering the facts and circumstances of the case in totality, the applicant is admitted to bail on his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the condition that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will



also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Mohd.Zahid @ Zaid  
FIR no.131/2020  
U/s 147/148/149/380/436/34 IPC  
PS Bhajanpura

20.06.2020

**THROUGH WEBEX VIDEO CONFERENCING**

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Abid Hussain, Ld.Counsel for accused Mohd.Zahid @  
Zaid/applicant.

I have heard arguments advanced at bar in the matter.

Ld.Counsel for applicant submits that the applicant is a  
correspondent of ~~Mool Chand~~ <sup>a news channel WJZ</sup>. He has no previous involvement in his  
name. The chargesheet in the matter has already been filed. Applicant  
has been running in custody since 08.03.2020 and he is no more  
required for further custodial interrogation.

In the report filed by the police in the matter, it has been  
stated that the investigation in the matter is complete.

Considering the facts and circumstances of the case in  
totality, the applicant is admitted to bail on his furnishing a personal  
bond in the sum of Rs.20,000/- with one surety in the like amount to the  
satisfaction of the Superintendent Jail concerned subject to the  
condition that the applicant shall continue to join the investigation, shall  
not tamper with evidence, shall not misuse the liberty and shall not  
engage in any offence during his bail period, shall keep his mobile  
phone in operational condition, the number whereof would be intimated  
to the area SHO upon his release and will also install Arogya Setu App



thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Sumit Kumar

FIR no.64/20

U/s 147/148/149/120B/323/186/353/332/341/427/436/34 IPC and 3 /4

PDPP Act

PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Rakshpal, Ld.Counsel for accused Sumit  
Kumar/applicant.

Ld.Counsel for the applicant submits that the applicant has been running in JC since 10.04.2020 and there is no material on record to connect the applicant with the commission of crime in this case. The investigation is complete and the applicant is no more required for further custodial interrogation.

In the report filed by the IO, it is not disputed that the chargesheet in the matter has been filed. There appears to be no electronic evidence against the applicant.

Considering the facts and circumstances of the case in totality, the applicant is admitted to bail on his furnishing a personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of the Superintendent Jail concerned subject to the condition that the applicant shall continue to join the investigation, shall not tamper with evidence, shall not misuse the liberty and shall not engage in any offence during his bail period, shall keep his mobile phone in operational condition, the number whereof would be intimated



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phone in operational condition, the number whereof would be intimated to the area SHO upon his release and will also install Arogya Setu App thereupon.

A copy of this order be sent to the Superintendent Jail concerned through email as well as to the concerned authorities.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Shri Kant  
FIR no.39/20  
PS Dayalpur

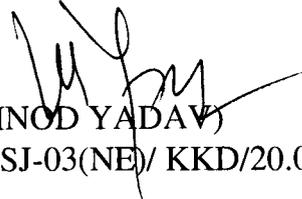
20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Parvesh Chaudhary, Ld.Counsel for accused/applicant.

Reply to this anticipatory bail application has been filed.  
IO is directed to produce the victim through VC in the  
matter on the next date of hearing.

List for further consideration on 26.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Gaurav  
FIR no.81/20  
PS Shastri Park

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
None for the applicant.

Matter has been called out several times, but none has joined for the accused/applicant.

In the interest of justice, renotify for arguments on 26.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Manish Kumar  
FIR no.165/2020  
PS Bhajanpura

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Kapil Chaudhary, Ld.Counsel for accused Manish  
Kumar/applicant.

The report in the matter has not been received. SHO, PS  
Bhajanpura is directed to ensure that the report in the matter is duly  
filed.

Now, renotify this application for further consideration on  
23.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Sonu Singh  
FIR no.136/2020  
U/s 147/148/149/392/435/436/34 IPC  
PS Khajuri Khas

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Ravi Raj, Ld.Counsel for accused Sonu  
Singh/applicant.

Ld.Counsel for applicant submits that another application of this accused filed in the matter is coming up for hearing before this court on 22.06.2020. Ld.Counsel for applicant seeks liberty to withdraw the present bail application. Heard. Request is allowed.

In view of this matter, present bail application is dismissed as withdrawn.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Mohd.Younis  
FIR no.60/20  
U/s 147/148/149/186/153A/353/332/333/336/427/435/307/302/120B  
IPC and 3 /4 PDPP Act  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Jatin Bhatt, Ld.Counsel for accused/applicant.

Report in the matter has not been received from SHO, PS  
Dayalpur

SHO/IO is directed to file reply/report in the matter. SHO  
PS Dayalpur is directed to send the copy of the reply to the Ld.Counsel  
for applicant through email so that on the next date of hearing,  
arguments in the matter can be heard.

Renotify for further consideration on 26.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Mohd.Ayyub  
FIR no.60/20  
U/s 147/148/149/186/153A/353/332/333/336/427/435/307/302/120B  
IPC and 3 /4 PDPP Act  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Jatin Bhatt, Ld.Counsel for accused/applicant.

Report in the matter has not been received from SHO, PS  
Dayalpur

SHO/IO is directed to file reply/report in the matter. SHO  
PS Dayalpur is directed to send the copy of the reply to the Ld.Counsel  
for applicant through email so that on the next date of hearing,  
arguments in the matter can be heard.

Renotify for further consideration on 26.06.2020.

  
(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Akil Ahmed  
FIR no.84/20  
U/s 147/148/149/427/436/302 IPC and 3 /4 PDPP Act  
PS Dayalpur

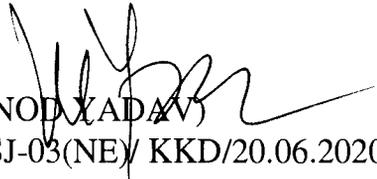
20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Jatin Bhatt, Ld.Counsel for accused Akil  
Ahmed/applicant.

Reply has been filed by the IO. However, Ld.Counsel for applicant submits that he has not received the copy thereof. SHO, PS Dayalpur is directed to send the copy of the reply to the Ld.Counsel for applicant through email so that on the next date of hearing, arguments in the matter can be heard.

Renotify for further consideration on 26.06.2020.

  
(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Gulfam  
FIR no.120/20  
U/s 147/148/149/427/436 IPC  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Jatin Bhatt, Ld.Counsel for accused Akil  
Ahmed/applicant.

Reply has been filed by the IO. However, Ld.Counsel for applicant submits that he has not received the copy thereof. SHO, PS Dayalpur is directed to send the copy of the reply to the Ld.Counsel for applicant through email so that on the next date of hearing, arguments in the matter can be heard.

Renotify for further consideration on 26.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Arun Kumar  
FIR no.87/2020  
U/s 147/148/149/427/436/302 IPC and 3 /4 PDPP Act  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State with IO  
Inspector Ritesh Kumar.  
Sh.Raksh Pal, Ld.Counsel for accused Arun  
Kumar/applicant.

Ld.Counsel for applicant submits that there is apparently delay of 6 days in recording of FIR in the matter. The applicant has been running in JC since 01.04.2020.

Per contra, Ld.Addl.PP on instructions from the IO has very vehemently argued that investigation is at a very crucial stage in the matter. Statement of one eye witness Shashi Kant Kashyap has been recorded u/s 164 Cr.PC who has categorically deposed about involvement of the applicant in the matter.

Considering the facts and circumstances of the case in totality, I do not deem it appropriate to release the applicant on bail at this stage.

The bail application is accordingly, dismissed.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Deepak  
FIR no.66/2020  
PS Shastri Park

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Ashok Kumar, Ld.Counsel for accused  
Deepak/applicant.

Ld.Counsel for applicant submits that bail application of co-accused is listed for consideration before this court on 26.06.2020. It is requested that this matter may also be posted for 26.06.2020.

In view of this matter, renotify for arguments on 26.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE) KKD/20.06.2020

State Vs Waseem  
FIR no.471/19  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Anil Kumar Shrivastava, Ld.Counsel for accused  
Waseem/applicant.

The report in the matter has not been received. SHO, PS  
Dayalpur is directed to ensure that the report in the matter is duly filed.

Now, renotify this application for further consideration on  
25.06.2020.



(VINOD YADAV)  
DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Kafil Khan  
FIR no.471/19  
PS Dayalpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Sh.Anil Kumar Shrivastava, Ld.Counsel for accused Kafil  
Khan/applicant.

The report in the matter has not been received. SHO, PS  
Dayalpur is directed to ensure that the report in the matter is duly filed.

Now, renotify this application for further consideration on

25.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Shoaib  
FIR no.39/2020  
U/s 147/148/149/302/201/427/436 IPC  
PS Gokalpuri

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Mohd.Jakid, Ld.Counsel for accused Shoaib/applicant.

Ld.Counsel for applicant submits that he has not received the copy of the chargesheet in the matter. He wants to go through the chargesheet before advancing the arguments.

At the request of the Ld.Counsel for applicant, renotify for further consideration on 25.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Irfan @ Imran

FIR no.103/2020

U/s 147/148/149/186/332/353/109/114/435/427 IPC and 3 /4 PDPP Act  
PS Khajuri Khas

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.

Ms.Deepti Chaudhary, Ld.Counsel for accused Irfan @  
Imran/applicant.

The report in the matter has not been received. SHO, PS  
Khajuri Khas is directed to ensure that the report in the matter is duly  
filed.

Now, renotify this application for further consideration on  
24.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020

State Vs Mohd.Anas  
FIR no.94/20  
PS Usmanpur

20.06.2020

***THROUGH WEBEX VIDEO CONFERENCING***

Present: Sh.R.K.Satyarathi, Ld.Addl.PP for the State.  
Chaudhary Abdul Rauf, Ld.Counsel for accused  
Mohd.Anas/applicant.

The report in the matter has not been received. SHO, PS  
Usmanpur is directed to ensure that the report in the matter is duly filed.

Now, renotify this application for further consideration on  
24.06.2020.



(VINOD YADAV)

DUTY JUDGE/ ASJ-03(NE)/ KKD/20.06.2020